

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 212  
CA(CAA) No. 01/230-232/JPR/2024  
Under Section 230-232 of  
Companies Act, 2013

**In the matter of:**

**Alora Marbles Pvt. Ltd.**

**... Demerged Company**

**And**

**Amberi Hill Resorts Pvt. Ltd.**

**... Resulting Company**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Nikhil Yadav, Adv.

**ORDER**

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Petitioner. On the request of learned counsel for the Petitioner, list the matter on 17.05.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

April 15, 2024